

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Excise Appeal No. 30073 of 2020

(Arising out of **Order-in-Appeal** No.HYD-EXCUS-HYC-APP-005-19-20-(APP-I) dated 20.11.2019 passed by Commissioner of GST & Central Excise (Appeals-I), Hyderabad)

Dubey Perfumers

19-2-422,
Chandulal Bardari Colony,
Hyderabad,
Telangana – 500 064.

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APPELLANT

VERSUS

**Commissioner of Central Tax
Hyderabad - GST**

GST Bhavan,
L.B Stadium Road,
Basheerbagh,
Hyderabad,
Telangana – 500 004.

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RESPONDENT

APPEARANCE:

Written Submissions for the Appellant.

Shri V. Srikanth Rao, Authorized Representative for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30254/2026

Date of Hearing: 27.04.2026

Date of Decision: 27.04.2026

[ORDER PER: ANGAD PRASAD]

Nobody present for the appellant. However, the appellant has sent a letter requesting for withdrawal of the appeal. No objection from the Department side.

2. In view of the above, request for withdrawal of the appeal by the appellant is allowed. Appeal is disposed of as withdrawn.

(Dictated and Pronounced in the open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**